NOTIFICATION

New Delhi, the 24th April, 1991

G.S.R. 235(E).—In exercise of the powers conferred by Section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:—

1. (1) These rules may be called the Sugar Development Fund (Amendment) Rules, 1991.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Sugar Development Fund Rules, 1983 (hereinafter referred to as the said rules), in rule 17, in sub-rule (3), in clause (a), for the figure and words “6 per cent”, the figure and words “9 per cent” shall be substituted.

3. In rule 17 of the said rules, in sub-rule (3), in clause (a), for the figure and words “6 per cent”, the figure and words “9 per cent” shall be substituted.

[No. 1-S/91-SDF]

LOVELEEN KACKER, Dy. Secy.

Note:—The Sugar Development Fund Rules 1983 read with the following amendments published in the Gazette of India, Extraordinary, Part II, Section 3:

(i) GSR 817(E), dated December 20, 1984.

(ii) GSR 838(E), dated November 11, 1985.

(iii) GSR 551(E), dated May 6, 1988.